

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. / 642/93
~~**TAO.NO.**~~

DATE OF DECISION 21.6.2000

Mr. G.M.Rakhunde Petitioner

Mr. S.K.Bukhari Advocate for the Petitioner [s]

Versus

Union of India & ors. Respondent

Mr.N.S.Shevde Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. A.S.Sanghavi : Member (J)

The Hon'ble Mr. M.P.Singh : Member (A)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

Mr.Gajanan M Rakhande
Residing at 123, Hariomnagar,
Nr. Himant Jyoti Ashram,
Alkapuri, Baroda. Applicant

(Advocate : Mr.S.K.Bukhari)

VERSUS

1. Union of India
To be served through the
General Manager, (E)
Western Railway, Churchgate,
Bombay : 400 020.
2. The Cheif Commercial Superintendent,
Western Railway, Churchgate,
Bombay : 400 020.
3. The Divisional Rail Manager,
Western Railway, Pratapnagar,
Baroda. Respondents

(Advocate : Mr.N.S.Shevde)

ORAL ORDER

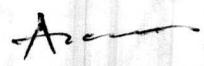
O.A./642/93

DATE : 21/06/2000

Per : Hon'ble Shri A.S.Sanghavi : Member (J)

Neither the applicant nor his advocate are present.
Mr.N.S.Shevde for the respondents is present. Matter is old one
and cannot be adjourned without any cause. Since no cause is
shown by the applicant for the adjournment, OA is dismissed for
default. No order as to costs.


(M.P.Singh)
Member (A)


(A.S.Sanghavi)
Member (J)